

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 324 of 2013 &
I.A. No.423 of 2013

Dated : 13th October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugars Ltd. Appellant(s)

Versus

Hubli Electricity Supply Co. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Khush Chaturvedi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

We have heard the Learned Counsel for the Respondent and he has filed his Written Submissions after serving copy on the other side. Learned Counsel for the Appellant is directed to file Written Submissions on or before 27.10.2014 after serving copy on the other side.

Post the matter on **05.11.2014** for reporting compliance and further submissions, if any.

(Rakesh Nath)
Technical Member
pr/js

(Justice M. Karpaga Vinayagam)
Chairperson

